Open offer for acquisition of up to 6,54,36,231 (Six Crores Fifty Four Lakhs Thirty Six Thousand Two Hundred Thirty One) fully paid-up equity shares of face value of ₹1 each (“Offer Shares”), representing 24.53% of the Expanded Voting Share Capital or 25.06% of the Equity Share Capital of the Target Company (“Target Company”), by Indorama Ventures B.V. ("Acquirer") together with Indorama Ventures Coöperatief U.A. ("PAC 1”), Indorama Ventures Global Services Limited ("PAC 2"), Indorama Ventures Public Company Limited ("PAC 3" or “Indorama Ventures”) ("PAC 1, PAC 2 and PAC 3 are hereinafter referred to as the “PACs”), in their capacity as the persons acting in concert with the Acquirer ("Offer" or "Open Offer").

This Open Offer Public Announcement cum Corrigendum is to be read together with: (a) the Public Announcement dated January 15, 2019, (b) the Detailed Public Statement published on January 22, 2019; and (c) Letter of Offer dated February 15, 2019, a copy of which has been attached to the 사실 공고, it is clarified that subject to section 6 (Terms and Conditions of the Offer) of the LoF, all the Public Shareholders of the Target Company are eligible to participate in this Offer at any time on or prior to the Offer Closing Date.

The revised schedule of key activities is set forth below:

### Activity
**Original Schedule (Day & Date)**

1. **Date of the Public Announcement**
   - Tuesday, January 15, 2019
2. **Date of publication of the Detailed Public Statement**
   - Tuesday, January 22, 2019
3. **Date of filing of the Draft Letter of Offer**
   - Tuesday, January 22, 2019
4. **Last date for public announcement of a competing offer**
   - Tuesday, February 12, 2019
5. **Last date for receipt of SEBI observations on the Draft Letter of Offer**
   - Wednesday, February 20, 2019*
6. **Identified Date**
   - Friday, February 22, 2019
7. **Last date by which the Letter of Offer is to be dispatched to the Public Shareholders whose name appear on the register of members on the Identified Date**
   - Friday, March 01, 2019
8. **Last date by which the independent directors of the Target Company shall give its recommendation to the committee of the independent directors of the Target Company (the “Committee”)**
   - Wednesday, March 06, 2019
9. **Last date for upward revision of the offer Price/offer size**
   - Sunday, March 07, 2019
10. **Date of publication of Offer Public Announcement in the newspapers in which the Detailed Public Statement has been published**
    - Monday, March 11, 2019
11. **Date of commencement of the Tendering Period (‘Offer Opening Date’)**
    - Monday, March 25, 2019
12. **Date of closure of the Tendering Period (‘Offer Closing Date’)**
    - Sunday, April 07, 2019
13. **Last date for publication of post-off er public announcement in the newspapers in which the Detailed Public Statement has been published**
    - Monday, April 15, 2019

**Revised Schedule (Day & Date)**

1. **Date of the Public Announcement**
   - Tuesday, January 15, 2019
2. **Date of publication of the Detailed Public Statement**
   - Tuesday, January 22, 2019
3. **Date of filing of the Draft Letter of Offer**
   - Tuesday, January 22, 2019
4. **Last date for public announcement of a competing offer**
   - Tuesday, February 12, 2019
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    - Sunday, April 07, 2019
13. **Last date for publication of post-off er public announcement in the newspapers in which the Detailed Public Statement has been published**
    - Monday, April 15, 2019

### Note:
- **Actual date of receipt of SEBI’s final observations in relation to the Draft Letter of Offer.**
- **Identified Date** is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that subject to section 6 (Terms and Conditions of the Offer) of the LoF, all the Public Shareholders of the Target Company shall be eligible to participate in the Offer in accordance with the Terms and Conditions of the Offer.
- The independent directors recommendation was published on May 10, 2019 in the same newspapers where the DPS was published.

The Acquirer and the PACs and their respective directors accept full responsibility for the information contained in this Offer Public Opening Announcement cum Corrigendum (other than information pertaining to the Target Company which has been compiled from published financial statements or publicly available sources or provided by the Target Company) and shall be jointly and severally responsible for the fulfilment of the obligations under the SEBI SAST Regulations in respect of the Open Offer.

A copy of this Offer Public Opening Announcement cum Corrigendum is expected to be available on SEBI’s website (http://www.sebi.gov.in). For further details, please refer to the Letter of Offer issued by the Acquirer.

Issued on behalf of the Acquirer & PACs by the Manager to the Offer:

**ERNST & YOUNG MERCHANT BANKING SERVICES LLP**
14th Floor, The Ruby, 29 Sanapati Bapu Marg, Anil Kuppam Investor by the Target Company under preferential issue, on or before April 02, 2019.

**Contact Person:** Vishal Sureka
SEBI Registration Number: INH00001070

**Address:** Mumbai, India
**Date:** May 10, 2019

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### Notes:
- **Actual date of receipt of SEBI’s final observations in relation to the Draft Letter of Offer.**
- **Identified Date** is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that subject to section 6 (Terms and Conditions of the Offer) of the LoF, all the Public Shareholders of the Target Company shall be eligible to participate in the Offer in accordance with the Terms and Conditions of the Offer.
- The independent directors recommendation was published on May 10, 2019 in the same newspapers where the DPS was published.

The Acquirer and the PACs and their respective directors accept full responsibility for the information contained in this Offer Public Opening Announcement cum Corrigendum (other than information pertaining to the Target Company which has been compiled from published financial statements or publicly available sources or provided by the Target Company) and shall be jointly and severally responsible for the fulfilment of the obligations under the SEBI SAST Regulations in respect of the Open Offer.

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